

15.04 hrs.

Constitution (Amendment) Bill
(Amendment of Article 327, etc.)

[Translation]

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI BHOGENDRA JHA: I introduce the Bill.

Electrotherapy System of Medicine (Recognition) Bill*

[Translation]

SHRI JAGANNATH SINGH (Sidhi): I beg to move:

"That leave be granted to introduce a Bill to provide for the recognition of electrotherapy system of medicine and for matters connected therewith or incidental thereto."

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the recognition of electrotherapy system of medicine and for matters connected therewith or incidental thereto."

The motion was adopted.

[Translation]

SHRI JAGANNATH SINGH: I introduce the Bill.

15.05½ hrs.

Child Welfare Board Bill*

SHRI RAMASHRAY PRASAD SINGH (Jehanabad): I beg to move for leave to introduce a Bill to provide for free education to children and for matters connected therewith.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for free education to children and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI RAMASHRAY PRASAD SINGH: I introduce the Bill.

15.06 hrs.

Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill*

(Amendment of sections 2 and 3)

[Translation]

SHRI SUDAM DATTATRYA DESHMUKH (Amravati): I beg to move for leave to introduce a Bill further to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959."

The motion was adopted.

SHRI SUDAM DESHMUKH: I introduce the Bill.

MR. DEPUTY SPEAKER: Irrigations bills are subsidised. They are less than what the Government has to incur as expenditure.

SHRI YADVENDRA DATT: No, Sir, in my State it is not there. We have been fighting for it in Uttar Pradesh.

MR. DEPUTY SPEAKER: It is there everywhere.

SHRI YADVENDRA DATT: The rates of tubewell irrigation are higher than the canal supply. It is for that purpose we are fighting in Uttar Pradesh all along. So, regarding water rates, there should be a guarantee. There should also be a guarantee for the supply of seeds to the farmers. I had asked a question last time from the Ministry. I wanted to know their plan for seeds, the quantity of seeds supplied by different organisations to the Government. So far, the answer had not come to me, what I understand is that seeds are mostly supplied by the multinationals. If the multinationals stop supplying seeds, then what would happen? So, the question of supply of seeds should also go to the Grains Board. Being an autonomous Board, it is apt to see that seeds are supplied to the farmers at a reasonable price. There should be no profiteering on it. Along with that, there should be insurance cover to cattle and crops. After all, agriculture here is a gamble with the rains. If there is shortage of rain, there is famine and when there is too much rain, the whole crops are destroyed. What do you do? You give loan, which is called *tuccavi*. When the man's backbone is totally broken, you load him with loans. When you start recovering it, he rushes here and there, seeks obligation to get it postponed. What is that?

15.06½ hrs.
405-58
GRAINS BOARD BILL

by Shri Yadvendra Datt—*Constituted and Withdrawn*

[English]

MR. DEPUTY SPEAKER: The House shall now take up consideration and passing of the Bills. Shri Yadvendra Datt was on his legs. He may continue his speech.

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SHRI YADVENDRA DATT (Jaunpur): Sir, last time I was speaking for ten minutes. We had come to a point where I had asked to better the condition of the peasantry and the farmers. Irrigation rates should be uniform in respect of canals as well as tubewells. After all, they have not created the water. They have only made the channels of the water to flow. Why should the Government profiteer on it? So, the rates should be on no-profit no-loss basis. But unfortunately the old, much abused capitalist system is still practised by this Government, by its predecessor and by itself. So, I demand that the irrigation rates must be brought down on the actual investment.

MR. DEPUTY SPEAKER: They less than the actual.

SHRI YADVENDRA DATT: If you read my Bill, you will find that I have stated that the Grains Board Bill for farmers is meant to fix the prices and to get other accessories. I will bring the whole thing now.

MR. DEPUTY SPEAKER: Yadvendra Dattji, please do not mind, I am just bringing to your notice that your Bill relates to creating a Board for fixing the prices, for procurement of the foodgrains and with accessories.

(Interruptions)